

गुजरात के आदिवासियों के लिए रोजगार की योजना

2311. श्री छोटुभाई गामित : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात के आदिवासी क्षेत्रों के आदिवासियों के पूर्ण रोजगार के लिए कोई योजना तैयार की गई है ;

(ख) यदि हां, तो तत्संबंधी व्यौरा क्या है ; और

(ग) उक्त योजना के लिए कितनी राशि खर्च करने का विचार है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री शिवराज बी० पाटिल) : (क) गुजरात के आदिवासी क्षेत्रों में आदिवासियों को पूर्ण रोजगार उपलब्ध कराने के लिए अभी तक कोई विशिष्ट स्कीम तैयार नहीं की गई है।

जनसंख्या के सभी वर्गों के लिए लाभकारी रोजगार के अवसरों को बढ़ाना छठी योजना के प्रमुख बल दिए जाने वाले क्षेत्रों में से है। एकीकृत ग्रामीण विकास कार्यक्रम तथा छोटे और मझोले किसानों, ग्रामीण कारीगरों, भूमिहीन मजदूरों, आदिवासियों, आदि के बीच रोजगार को बढ़ाने के लिए शुरू किए जाने वाले राष्ट्रीय ग्रामीण रोजगार कार्यक्रम जैसे विभिन्न कार्यक्रमों के अंतर्गत गुजरात के आदिवासी क्षेत्र भी लाभान्वित होंगे। इन कार्यक्रमों के अन्तर्गत शुरू की जाने वाली विस्तृत स्कीम तैयार की जा रही है।

(ख) प्रश्न उपस्थित नहीं होता।

(ग) प्रश्न उपस्थित नहीं होता।

Assessment of Property Tax by Delhi Municipal Corporation

2312. SHRI CHANDRA PAL
SHAILANI;
DR. A. U. AZMI:

Will the Minister of HOME AFFAIRS be pleased to refer to the

reply given to part (c) of Unstarred Question No. 6963 on the 6th August, 1980 regarding rejection of review petition filed by Delhi Municipal Corporation and state:

(a) whether the framing of assessments of property tax on the basis of standard rent have been completed and notified by the Municipal Corporation of Delhi;

(b) if not, when it is likely to be completed and notified;

(c) whether the Municipal Corporation of Delhi have served bills in respect of property tax on assesses on the basis of the assessment list authenticated on the 9th July, 1980; and

(d) whether a petition has been filed in the Supreme Court by an assessee against the demand in respect of property tax for the year 1980-81 made on him by the Corporation on the basis of the assessment list authenticated on the 9th July, 1980?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI YOGENDRA MAKWANA):

(a) and (b). The Municipal Corporation of Delhi has intimated that the assessment of properties for Property Taxes is being made on the basis of standard rent under Section 6 of the Delhi Rent Control Act, where the cost of land and cost of construction have been correctly given by the assessee or is otherwise ascertainable by the Department itself, failing which resort is being made to Section 9 of the Delhi Rent Control Act, for determining the annual value of the property. The pending cases under Section 6 are being decided regularly. However, keeping in view the work load and the quasi-judicial nature of these decisions, time is required for their disposal. Efforts are, however, being made to dispose of the maximum number of cases by the assessing officers. Assessment under Section 124 of the DMC Act, 1957 were duly com-

pleted before the authentication of the assessment list for the year 1980-81.

(c) Yes, Sir.

(d) The Municipal Corporation of Delhi has stated that no petition was filed by any assessee against the demand of Property Tax pertaining to year 1980-81 on the basis of the assessment list authenticated on 9-7-1980.

Promotion Avenues for Grade 'C' Stenographers

2313. SHRI R. S. MANE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is an acute stagnation in Central Stenographers Service and there are meagre promotional avenues for Gr. 'C' Stenographers even after putting in twenty years service;

(b) whether it is also a fact that most of the Gr. 'B' vacancies are being filled on the basis of UPSC Examination in complete disregard to the interests of senior employees which has further aggravated the situation; and

(c) if so, what steps Government proposed to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) There was some stagnation in Grade 'C' of Central Secretariat Stenographers Service but the position has improved considerably because a Selection Grade has been sanctioned for this category. Apart from this, Grade 'C' Stenographers with requisite length of service have been permitted to appear in the Limited Departmental Competitive Examination, for promotion as S.O. Gr. 'B' of the CSSS.

(b) No, Sir. The vacancies in Grade 'B' of Central Secretariat Stenographers Service are filled 50 per cent by promotion on the basis of seniority subject to rejection of unfit and 50

per cent on the basis of results of limited departmental examination.

(c) Does not arise.

Mismanagement of Bengal Potteries Ltd, Calcutta

2314. SHRI INDERJIT GUPTA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Bengal Potteries Ltd. Calcutta is not being managed properly even after its take-over by I.R.C.I.;

(b) whether any inquiry has been made into serious allegations against the present management of inflated production and sales figures, sub-standard manufacture of insulators, nepotism in appointment of distributors, lack of ceramics know-how, and labour practices; etc., and

(c) the total amount of financial assistance rendered to the company since its take-over?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) No, Sir. The performance of the company has generally shown an improvement.

(b) I.R.C.I. have reported that the Board of Management had looked into the complaint dated 13-11-1979, of the Bengal Potteries Workers and Staff Committee making various allegations against the Management and came to the conclusion that there was no substance in these allegations.

(c) A sum of Rs. 127 lakhs has been disbursed out of Rs. 141.70 lakhs sanctioned by IRCL. In addition IRCL has provided diesel generating sets valued at Rs. 23.30 lakhs on hire purchase. Assistance for two more diesel generating sets costing Rs. 18.29 lakhs have been sanctioned by IRCL recently.